

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 80 OF 2018

Dated: 30th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Rajasthan Rajya Vidyut Utpadan Nigam Ltd. Appellant(s)
Versus	
Jaipur Vidyut Vitran Nigam Ltd. & Ors. Respondent(s)
Counsel for the Appellant(s) :	Ms. Anushree Bardhan Mr. Pulkit Agarwal
Counsel for the Respondent(s) :	Ms. Swapna Seshadri Ms. Neha Garg for R-1 to 3 Mr. R. K. Mehta Ms. Himanshi Andley for R-4

ORDER

Admit.

The learned Counsel, Ms. Swapna Seshadri, appearing for the Respondent Nos. 1 to 3 prays for four weeks time to file her reply in this matter. The learned counsel, Mr. R. K. Mehta, appearing for the fourth Respondent submitted that, he does not wish to file his reply in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 to and 4, as stated above, are placed on record.

The learned Counsel appearing for the Respondent Nos. 1 to 3 is permitted to file her reply in this matter by 27.09.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 22.10.2018, after duly serving copy on the other side.

List this matter on **26.10.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member